

DIVISION BENCH

ITEM NO.149

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.59/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	DECENCY LAND DEVELOPERS PVT. LTD. V/S ROC, UP.
UNDER SECTION	252(3) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Rishabh Govila, Adv. : *For the Appellant*
Sh. Shivendra Bahadur Singh, CGSC : *For the RoC*
Sh. Niraj Kumar Singh, for : *For the I.T. Deptt.*
Sh. Krishna Agarwal, Sr. S.C.

ORDER

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsel who represented the Appellant earlier states that he has no instructions from his client in the matter to represent any longer.
- 2.** The reports on behalf of the ROC as well as the Income Tax Department have been filed with advance copies already supplied to the other side.
- 3.** Let notice be issued to the Appellant Company by the Registry of this Tribunal within a period of two weeks to inform it the next date of hearing for further pursuing the appeal.
- 4.** In the interest of justice, the matter is adjourned for further hearing on 28th May, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

16th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*